

invoked by the DMC Authorities only in case a written complaint is received from the person who has engaged or employed a private sweeper. But no such provision exists under the Punjab Municipal Act, 1911 as applicable to New Delhi Municipal Committee.

[*Translation*]

**Dereservation of Posts Reserved for SC/ST in Central Government Departments in Rajasthan**

6601. SHRI LALA RAM KEN : Will the PRIME MINISTER be pleased to state :

(a) whether the posts reserved for Scheduled Castes and Scheduled Tribes in those departments which are directly under the Central Government's control particularly in Rajasthan are either kept pending or they are dereserved on the plea of non-availability of qualified candidate;

(b) whether Government have received any complaints in this regard during the last three years; and

(c) if so, the step taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : (a) and (b). The Department of Personnel and Training, being primarily the policy formulating authority on the reservations for SC/ST, have no such information, as reservations are actually administered by the appointing authorities in various Ministries and Departments.

(c) Vacancies in the Government, including reserved vacancies, can be filled or kept unfilled by the competent authority depending on administrative requirements. Dereservation of vacancies, however, can be resorted to only after following the steps specified in relevant instructions on the subject.

[*English*]

**Policy for Enhancement of Quota of Guns for Gun Manufacturers**

6602. SHRI DILEEP SINGH BHURIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the policy or procedure for guidance to dispose of the requests for enhancement of quota of guns for the gun manufacturers in the country;

(b) whether any requests on the subject have been received by Government from the gun manufacturers during the last two years; and

(c) if so, whether universal year-sticks were applied in accepting or rejecting such requests ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) While considering the requests for the enhancement of quota for the manufacturing of guns, factors like (1) production capacity, (2) the quality of guns produced, (3) the economic viability of the units, (4) the demand for the weapons and the overall question of law and order and internal security are taken into consideration. Besides, a set of norms has also been laid down to consider such requests.

(b) Yes, Sir.

(c) Individual requests are considered in the light of factors mentioned in part (a) of the reply.

**Current Tariff Rates of Atomic Power**

6603. SHRIMATI PHULRENU GUHA : Will the PRIME MINISTER be pleased to state :

(a) the current tariff rates for supply of power from the different Atomic Power Stations to the State Electricity Board;

(b) what was the actual rate of return in these Atomic Power Stations during the past three years; and

(c) the steps taken proposed to increase the rates of return in the Atomic Power Stations ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) The prevailing rate of power supply from Tarapur Atomic Power Station is 34.89 p/kwh. The corresponding rates for Rajasthan Atomic Power Station and Madras Atomic Power Station Unit-I are 35.49 p/kwh and 42.01 p/kwh respectively.